- of Cadre Strength) Third Amendment Regulations, 1979.
- (xix) G.S.R. No. 581(E), dated the 19th October, 1979, publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1979.
- (xx) G.S.R. No. 591(E), dated the 24th October, 1979, publishing the Indian Administrative Service (Pay) Tenth Amendment Rules. 1979.
- (xxi) G.S.R. No. 582(E), dated the 25th October, 1979, publishing the Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1979.
- (xxii) G.S.R. No. 588(E), dated the 26th October, 1979, publishing the Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1979.
- (xxiii) G.S.R. No. 589(E), dated the 26th October, 1979, publishing the Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1979.
- (xxiv) G.S.R. No. 1292, dated the 27th October, 1979, publishing the All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1979.
- (xxv) G.S.R. No. 596(E), dated the 30th October, 1979, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sev enth Amendment Regulations, 1979.
- (xxvi) G.S.R. No. 597(E), dated the 30th October, 1979, publishing the Indian Administrative Service (Pay) Eleventh Amendment Rules, 1979.
- (xxvii) G.S.R. No. 628(E), dated the 17th November, 1979, publishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1979
- (xxviii) G.S.R. No. 629(E), dated the 17th November, 1979, publishing the India Administrative Service

- (Pay) Thirteenth Amendment Rules, 1979.
- (xxix) G.S.R. No. 1371, dated the 17th November, 1979, publishing the I.A.S. (Fixation of Cadre Strength) Eighth Amendment Regulations, 1979.
- (xxx) G.S.R. No. 1372, dated the 17th November, 1979, publishing the I.A.S. (Pay) Twelfth Amendment Rules, 1979.
- (xxxi) G.S.R. No. 649(E), dated the 27th November, 1979, publishing the Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1979.
- (xxxii) G.S.R. No. 650(E), dated the 27th November, 1979, publishing the Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1979.
- (xxxiii) G.S.R. No. 654(E), dated the 30th November, 1979, publishing the Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1979
- (xxxiv) G.S.R. No. 655(E), dated the 30th November, 1979, publishing the Indian Police Service (Pay) Amendment Rules, 1979.
- (xxxv) G.S.R. No. 1529, dated the 20th December, 1979, publishing the All India Services (Provident Fund) Third Amendment Rules, 1979.
- (xxxvi) G.S.R. No. 15(E), dated the 24th January, 1980, publishing the Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations,
- [Placed in Library. See No. LT-164/80 for (i) to (xxxvi)].
- I. Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes in the Railways for half year ended the 30th Septembe\*, 1978

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## II. Notifications of the Ministry at Railways (Railway Board)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir. I beg to lay on the

- I. A copy (in English and Hindi) of the Report on the Progress made in intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ended the 30th Septem ber, 1978. [Placed in Library. No. LT-154/80].
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways (Railway Board): -
  - (i) G.S.R. No. 1175, dated the 15th September, 1979, publishing the Open Lines (Railways in India) General (Amendment) Rules, 1979.
  - (ii) SO. No. 3556, dated the 20th October, 1979, publishing the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1979.
  - (iii) G.S.R. No. 1367, dated the 10th November, 1979, publishing the Railways Red Tariff (Amendment) Rules, 1979.
- (iv) G.S.R. No. 1386, dated the 17th November, 1979, publishing the Railways Red Tariff (2nd Amendment) Rules, 1979.
- (v) S.O. No. 795(E), dated the 13th December, 1979.

[Placed in Library. See No. LT-155/80 for (i) to (v)].

## RE NOTICE OF BREACH OF PRIVILEGE

SHRI BHUPESH GUPTA (West Bengal): Sir I had made the request before that the hon. Minister should Be pleased to make a statement on the deportation of an Indian citizen, Shri Romesh Chandra. statement

is listed after the Calling Attention. I suggest and I repeat here that it may be made just now.

MR. CHAIRMAN; There is a privilege motion which will have to be taken up now.

SHRI BHUPESH GUPTA; The privilege motion is very important. After that, it may be taken up.

MR. CHAIRMAN; After the privilege motion it will be taken up.

THE LEADER OF THE OPPOSITION (SHRI LAL K. ADVANI); Mr. Chairman, Sir, the day-before-yester-day in this House I had raised the question of a privilege motion of which I had given due notice but for which, under the rules, consent of the Chairman is necessary. In fact, I feel that a privilege motion is one of the most procedural important device\* whereby Parliament can function properly and discharge its duty of being a watchdog of public interest. This is not an isolated matter. I regard Shri N. K. Singh's case, as I said the other day, as symptomatic and as a portent of things to come. Therefore, I was keen to see that this matter was sorted out properly and effectively as early as possible. The news in this morning's newspapers creates more apprehensions In fact, I understand from the press-and I have reasons to believe that these press reports are substantially correct—that that officer fears trouble to his physical person and he has sought protection. He has written formally to his officers seeking protection. The other the Deputy Chairman who was the Chair, said that the matter was being considered by the Chairman. Now I would like to know whether consent is granted or not. Only after conseat is granted can this House discuss the matter and formally come to a conclusion as to whether we should move \* formal motion of privilege in this House or refer the matter to the Privileges Committee. Therefore, I ^-oul\* seek your early decision in this regard. Has a decision been taken so that I can proceed accordingly?